

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA NO.1947/2018**

New Delhi this the 21<sup>st</sup> day of May, 2018

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)  
HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)**

Harbir Singh Rana, aged about 50 years,  
S/o Sh. Hukam Singh Rana,  
R/o Flat No.78, Block D-16,  
Sector-3 Rohini, Delhi.  
Presently posted as Senior Hindi Translator  
Attached Office of MSME, Nirman Bhawan,  
New Delhi.

...Applicant

(By advocate: Ms. Jasvinder Kaur)

**Versus**

1. Union of India through  
The Secretary,  
Ministry of Micro, Small & Medium  
Enterprises, Udyog Bhawan,  
New Delhi.
2. Development Commissioner,  
Ministry of Micro, Small and Medium  
Enterprises, Nirman Bhawan,  
New Delhi.

...Respondents

**ORDER (ORAL)**

**HON'BLE MRS. JASMINE AHMED, MEMBER (J):**

Heard the learned counsel for the applicant.

2. The applicant who is presently working as Senior Hindi Translator in the respondent organization, filed the OA seeking the following reliefs:-

- “8.1 May quash and set aside the recruitment rules for the post of Assistant Director (Publicity) whereby the promotional avenue for a Senior Hindi Translator has been taken away in violation of DoPT O.M. dated 06/05/1972 regarding the Guidelines for Proper Grade Management and Cadre Review of Services.
- 8.2 May direct the Respondents to adhere to the Official Language Cadre as published by DoPT vide O.M. dated 19/09/2013 and accordingly restore the hierarchy of post for Hindi Department.

- 8.3 May direct the respondents to consider and promote the Applicant to the post of Assistant Editor (Hindi) also known as Assistant Director (Publicity) with effect from 2015 as the Respondents have themselves declare that the post is lying vacant for want of eligible persons.
- 8.4 May pass such other further orders/directions deem fit and proper in the facts of the case in favour of the applicant."

3. The counsel for the applicant states that he would be satisfied if a direction is given to the respondents, at this stage to take a decision on the pending representations dated 23.02.2017 and 04.09.2017 within a stipulated time frame.

4. Taking into consideration the aforesaid submission, we dispose of the OA without commenting on the merit of the case with a direction to the respondents to take a decision on the pending representations made by the applicant by passing a speaking order within six weeks from the date of receipt of a certified copy of this Order. Accordingly, OA is disposed of.

**(Praveen Mahajan)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

/jk/